

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
MUMBAI**

REGIONAL BENCH – COURT NO.405

Custom Appeal No. 1317 of 2012

(Arising out of Order-in- Original/No. 31/2012-13 dated 28.09.2012 passed by the
Commissioner of Customs (Exports), Mumbai)

M/s Ganesh Janardan Gharat

.....Appellant

Sawarkhar, Post-JNPT,
Taluka: Uran, Dist. Raigad,
Pin: 400 707

VERSUS

Commissioner of Customs (Export),

.....Respondent

Nhava Sheva

Raigad, Maharashtra 400 707

APPEARANCE:

Ms. Purnima Singh, Advocate for the Appellant

Shri Bhushan Kamble, Authorised Representative for the Respondent

CORAM:

HON'BLE SHRI AJAY SHARMA, MEMBER (JUDICIAL)

HON'BLE P. ANJANI KUMAR, MEMBER (TECHNICAL)

FINAL ORDER NO. A/85791 / 2019

Date of Hearing: 16/04/2019

Date of Decision: 16/04/2019

P. ANJANI KUMAR:

Heard both sides and peruse the records of the case.

2. Learned Counsel for the appellant submits that there has been

not be represented before the Bench. Therefore, this case remained undecided. Learned AR for the Revenue submits that cases of similar nature arising out of the same impugned order have been remanded.

3. In view of the rival submissions, we remand the matter of the adjudicating authority on same line as is contained in the final order i.e. S/733 - 746/13/CSTB/C -I, A/1015 - 1028/13CSTB/C -I & S/1701 to 1713/12/EB/C - II, A/915 to 927/12/EB/C - II of CESTAT Mumbai .

(Dictated & pronounced in open Court)

(Ajay Sharma)
Member (Judicial)

(P. Anjani Kumar)
Member (Technical)

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